

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

06.05.2013

OA No. 348/2013

Mr. P.N. Jatti, Counsel for applicant.

The present OA has been preferred by the applicant seeking for an appropriate order or direction regarding payment of Daily Wages at the rate of Rs.292/- per day and arrears thereof. The learned counsel for the applicant argued that a similar controversy has been decided by this Tribunal in OA No. 547/2011, Manoj Kumar & Others vs. Union of India & Others, and other connected OAs decided on 17.10.2012. Therefore, in view of the order of this Tribunal dated 17.10.2012, the applicant being a similarly situated employee should also be given wages of Rs.292/- per day in place of Rs. 164/- per day. In this regard the applicant has filed a representation dated 28.12.2012 (Annexure A/1) but the same is still pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the applicant to send copy of his representation alongwith the copy of this OA to the respondents within a period of ten days from today and the respondents are directed to consider and decide the representation of the applicant dated 28.12.2012 (Annexure A/1), considering all the facts mentioned in the OA, by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

copy given  
vide No. 527  
dated 7/5/13

M2  
7/5/13

ahq

*Anil Kumar*  
(Anil Kumar)  
Member (A)